

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P.(C) No. 3009 of 2021**

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**CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR**

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| For the Petitioner           | : Mr. Rajendra Krishna, Advocate<br>Mr. Amit Sinha, Advocate   |
| For the Respondent No. 2     | : Mr. Akashdeep, AC to<br>Dr. Ashok Kumar Singh, Advocate      |
| For the Respondent Nos.3 & 4 | : Mr. Indrajit Sinha, Advocate<br>Mr. Ajay Kumar Sah, Advocate |

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03/09.09.2021 The present writ petition is taken up today through Video conferencing.

At the request of the learned counsel for the petitioner, the designation of the respondent no. 2 is permitted to be corrected as "The State Election Commissioner, Jharkhand".

Considering the present pandemic situation, office is directed to make necessary correction in the designation of the respondent no. 2, as stated above, in the cause title of the writ petition.

Mr. Akashdeep, AC to Dr. Ashok Kumar Singh, the learned counsel for the respondent no. 2, prays for and is allowed four weeks' time to seek instruction and file counter affidavit.

Put up this case under appropriate heading after four weeks.

**(Rajesh Shankar, J.)**

Manish